

ITEM NO.3

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) .....Diary No(s).10802/2020

SWAMI AGNIVESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No.48235/2020 - APPROPRIATE ORDERS/DIRECTIONS

Date : 21-04-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Colin Gonsalves, Sr.Adv.  
Mr. Satya Mitra, AOR

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr.Colin Gonsalves, learned senior counsel appearing on behalf of the petitioners as also Mr.Tushar Mehta, learned Solicitor General appearing on behalf of the respondent-Union of India at length.

The petitioners confine the relief to para Nos.15, 16 and 17 of the application for additional direction.

Learned Solicitor General submits that different aspects have been pointed out in the petition and these aspects will further be looked into and if found necessary, supplementary directions will also be issued. Learned Solicitor General further submits that the implementation of these directions will also be taken care of.

With the above observation, the writ petition stands disposed of.

As a sequel to the above, pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) .....Diary No(s).10802/2020

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UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr.Colin Gonsalves, learned senior counsel appearing on behalf of the petitioner as also Mr.Tushar Mehta, learned Solicitor General appearing on behalf of the respondent-Union of India at length.

The petitioner confines the relief to para Nos.15, 16 and 17 of the writ petition.

Learned Solicitor General submits that different aspects have been pointed out in the petition and these aspects will further be looked into and if found necessary, supplementary directions will also be issued. Learned Solicitor General further submits that the implementation of these directions will also be taken care of.

With the above observation, the writ petition stands disposed of.

As a sequel to the above, pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)  
AR-CUM-PS(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

